

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14696/2025

[Arising out of impugned final judgment and order dated 28-04-2025
in CRA No. 345/1984 passed by the High Court of Judicature at
Allahabad]

DHEER SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 20-04-2026 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Ashok Singh, AOR (mentioned by)

For Respondent(s) : Mr. Vishwa Pal Singh, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the date already notified i.e. 24th April, 2026.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)